

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 6609 of 2010

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Md. Parwez Alam & Ors. **Petitioners**

Versus

Jharkhand State Housing Board,
Harmu Housing Colony, Ranchi & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioners : Mr. Ishteyaque Ahmed, Advocate
For the Respondents :

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05/06.09.2021.

Heard, learned counsel for the petitioners, Mr. Ishteyaque Ahmed.

It appears that writ petition has been filed on 23.12.2010 and the Stamp Reporter has pointed out defects vide S.R. dated 22.12.2010, but some of the defects have not been removed including deposit of deficit court fee of Rs.230/-.

Thereafter, the matter was listed before Lawazima of Registrar (Vigilance) on 03.03.2011, when two weeks' time was granted as prayed by learned counsel for the petitioners to remove the defects, but the defects have not been removed. Thereafter, the matter was listed before the Lawazima of learned Registrar General on 14.10.2019, when again two weeks' time was granted, as prayed for by the learned counsel for the petitioners to remove the defects, but defects have not been removed.

Thereafter, the matter was listed before the Coordinate Bench of this Court on 27.02.2020, even then other defects including the deposit of deficit court fee have not been removed.

When the matter is taken up today, learned counsel for the petitioners, Mr. Ishteyaque Ahmed has submitted that petitioners have taken no objection from him, but no Interlocutory Application has been filed by the learned counsel for the petitioners, Mr. Ishteyaque Ahmed to discharge him from the liability of Vakalatnama and deleting his name from the cause list.

Under the aforesaid circumstances, two week's further time is granted to the petitioners to remove the defects including deposit of deficit court fee of Rs.230/-, subject to cost of Rs.500/- to be deposited before the

Advocate Clerk's Association, Jharkhand High Court, Ranchi, as the matter relates to the year 2010 and the same has remained pending for approximately 11 years for non-removal of defects.

Put up this case on 27.09.2021.

(Kailash Prasad Deo, J.)

Jay/-